

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.305 of 2021

Madan Munda	Petitioner
Versus			
The State of Jharkhand	Opposite Party

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mr. Kripa Shankar Nanda, Adv.
For the State	: Mr. Bhola Nath Ojha, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

04/07.09.2021: Call for the social investigation report, the age assessment order and the medical evidence of the victim from the court concerned and also a report from the concerned Board regarding the consideration made under Section 15 of the Juvenile Justice (Care & Protection of Children) Act, 2015.

Put up this case after receipt of the same.

(Rajesh Kumar, J.)